

National Company Law Tribunal

Allahabad Bench

CP NO. 19 / ALD / 2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE COMPANY: Jaiprakash Associates Limited.
SECTION OF THE COMPANIES ACT: 230/232 of Companies Act, 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	R. P. Agarwal	Adv.	- Pet.	
2.				

On mention

19/ALD/2018

The case is taken up on being mentioned.

Shri R.P. Agarwal, advocate for applicant Company. The counsel for the applicant company files a memo seeking for rectification /some modification of our order dated 25.01.2018 (which is inadvertently mentioned as 25.12.2017) wherein the hearing date of Company Petition is fixed as 15.02.2018, with such a direction that a publication for notice of hearing to be effected by prescribing minimum 15 days time. It is submitted that such is not in conformity with Rule 16 of company (CCA) Rules of the Companies Act, 2013, which provides for minimum 10 days of statutory period of notice for hearing of a Company Petition.

Having heard the submission of learned counsel, we examined the statutory position, we are of the view, that our order dated 25.01.2018. Further our detail order of same date needs some correction and partial modification. Hence, it is modified to this extent and to be read as such "that the petitioner company to effect paper publication for notice of hearing of the present Company Petition by providing not less than 10 days before the scheduled date of hearing eg. 15.02.2018". Further date mentioned in the detail order to be read as 25.01.2018 instead of 25.12.2017 (as mentioned due to typographical error). Hence the order is modified accordingly.

Accordingly, the memo is allowed and stand disposed of.

The matter is fixed for hearing on 15th February, 2018.

Date: 01/02/2018

Typed by
Jyoti
(Stenographer)

H.P. Chaturvedi,
Member(Judicial)